

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

NO. O.A.41 of 1996

Date of Order: 12.4.2005

PRESENT : HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

KAMALA SARKAR

VS.

UNION OF INDIA & ORS. (S.E. Rly.)

For the Applicant : Mr. A. Chakraborty, Counsel
For the Respondents : Mr. S. Choudhury, Counsel

ORDER

PER JUSTICE B. PANIGRAHI, V.C.:

When the matter was taken up for orders, ld. counsels for both parties are present.

2. Mr. Chakraborty, ld. counsel appearing for the applicant has submitted that he has no instruction from his client in the matter. It seems that the applicant is no longer interested to prosecute the case. Since it is a matter of 1996, no useful purpose will be served to keep the matter pending. Accordingly, the matter is dismissed for default.


MEMBER(A)


VICE-CHAIRMAN